

(b) No, Sir.

(c) and (d) Question does not arise.

**Transferring Some Trans-Yamuna Colonies
from the Control of DDA to MCD**

4307. SHRI ATAL BIHARI
VAJPAYEE : Will the Minister of WORKS
AND HOUSING be pleased to state :

(a) whether the DDA is going to transfer Laxmi Nagar-Shakarpur and adjoining colonies of Trans-Yamuna area of Delhi to Delhi Municipal Corporation;

(b) if so, the reasons therefor and when; and

(c) whether Government would provide necessary financial assistance for the development of these colonies, if so, to what extent?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) : (a)
Not for the present.

(b) Does not arise.

(c) The beneficiaries in the regularised unauthorised colonies are required to pay development charges as determined by the DDA and MCD for development of these colonies.

National Extension Projects

4308. SHRI ANANTHA RAMULU
MALLU : Will the minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that Central Government have proposed Rs. 500 crores for National Extension Projects to the States to provide benefits of the agricultural research and technology to the farmers; and

(b) if so, the details regarding the programmes so far made in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
YOGENDRA MACWANA) : (a) and (b)
Government of India has posed the National Agriculture Extension Project to the World Bank. The total cost of the project is yet to be finalised.

**Group Housing Programme at Prithvi Raj
Road, Mansingh Road and Aurangzeb Road
New Delhi**

4309. SHRI CHINTAMANI JENA ;
Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have accepted the official working group recommendation regarding group housing programme at Prithvi Raj Road, Mansingh Road and Aurangzeb Road, New Delhi.

(b) whether instead of decongesting the Capital, it would do the opposite;

(c) whether it would not destroy the green character of the Capital;

(d) in view of the above, whether Government would reconsider their decision; and

(e) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE
MINISTRY OF WORKS AND HOUSING
(SHRI MOHAMMED USMAN ARIF) : (a)
The Government has accepted the recommendations made by the official Working Group on redevelopment of Government and privately leased land in Zones D-11 and D-12, in their interim report, that pending Government decision on their final report, pending applications for group housing in this area may be cleared on the basis of a FAR of 75, a density of 20 dwelling units per acre, ground coverage of 25% and a